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Title: Regarding thriving business of human organs in the country.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, more often than not we used to come to learn that kidney racket has been going on across the country with impunity. In spite of a slew of legislation, these kinds of kidney racket have not been stopped in our country.

In recent times, we are observing that Kolkata, in West Bengal, has become a hub of kidney market. Kidney donation law differs from State to State. Insofar as West Bengal is concerned, the law that both the donor and the recipient are to be either related or to be from the Same State is being followed. But the law is being violated by cocking a snook to the authorities, and under the glare of the authorities, illegal transaction of kidney market has been going on.

Sir, the gullible people of our country are being duped to sell their kidney, and only the middlemen are garnering more than 80 per cent of the profit from these financial transactions.

In Kolkata, it has been found that 40 per cent of transplant is being done through financial transaction. It is a grave situation. We know that the demand of kidney has been increasing by leaps and bounds, and so far as supply of kidney is concerned, there is a severe constraint. To regulate this matter, the Government has brought various legislations. But still, these nefarious activities are going on with impunity. That is why, I would like to draw the attention of the Ministry of Health that stringent laws which are very much in existence should be implemented in a manner that is befitting. Furthermore, at least, more and more mechanism should be imposed on the private hospitals because, as is reported, the private hospitals have become the den of the kidney racket.

HON. CHAIRPERSON : The hon. Member,

*m02 Shri P.K. Biju is permitted to associate with the matter raised by Shri Adhir Ranjan Chowdhury.